

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:2024

ANSWERED ON:09.03.2006

BUS FACILITIES FOR FERRYING PASSENGERS

Gadakh Shri Tukaram Gangadhar;Narhire Smt. Kalpana Ramesh

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether some private agencies were given contracts to run private bus services for ferrying passengers from the domestic airport to the international airport in Mumbai;
- (b) if so, the details alongwith the agencies to whom contracts were awarded;
- (c) whether any objections have been raised by other parties in this regard;
- (d) whether the contracts given to the private agencies have been terminated recently;
- (e) if so, the reasons therefor;
- (f) whether new tenders have been invited for operation of the said bus services; and
- (g) if so, the details thereof?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

(a):- Yes, Sir.

(b):- Airports Authority of India (AAI) has hired three buses from M/s Jet Airways Limited, Mumbai and after observing the passenger growth, the number of buses were increased to four. The contract was awarded on 4.12.2002 initially for a period of three months and the services are being provided under the extension of contract as on date. The contract was awarded for ferrying air-passengers from Terminal-1A, 1 B to Terminal-2A, 2C and vice-versa on round the clock basis through airside. M/s Neel-Tej Tours & Travels, Mumbai was awarded contract for running one Air conditioned mini bus for ferrying the air-passengers from Terminal-1A/1B to Terminal-2A/2C through city side round the clock basis. The contract was awarded in September 2000 initially for a period of one year and extendable for a further period of four years as per terms and conditions of tender. The Contract expired in September, 2005 and the services are being provided under extension of contract as on date.

(c):- In June 2004 tender was called for opening buses at airside and 3 parties responded/participated in tender action. M/s Khurana Road Lines, Hingoli & Prasanna Tours Private Limited raised the objection, stating that M/s Jet Airways (India) Ltd. have the fleet of 4 buses only and details of 5th bus have not been submitted.

(d):- No, Sir.

(e):- Does not arise.

(f)&(g):- Yes, Sir. Tender has been invited for operating bus-service at airside.

Tenders were also invited for the operating bus service at cityside. 3 parties participated in tender action. Tender of one party was rejected as its bus was not meeting the technical specifications as per the tender requirements. The party lodged the case against AAI and the same was rejected by Mumbai High Court. During the tendering process it was observed that the growth of passengers at cityside is very less. Thus, the whole tendering process was cancelled and tendering process is in hand for providing smaller bus for operating at cityside.